

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) to (f) The Central Bureau of Investigation (CBI) has registered 3 Preliminary Enquiry cases regarding alleged irregularities in allocation of coal blocks – relating to allocation of coal blocks to private companies during the period 2006-09, relating to allocation of coal blocks to private companies during the period 1993-2004 and relating to allocation of coal blocks to Government companies. As informed by CBI, in respect of 9 companies, 9 FIRs have been lodged. Further, Ministry has issued show cause notice on 15.11.2012 to 8 companies against whom FIR has been lodged (in case of one company show cause notice was not issued as the block had already been de-allocated). The reply to show cause notice from 7 companies have been received. A copy of the replies received has been sent to CBI.

Based on the recommendations of the then Review Committee and the Inter Group (IMG), the Government has so far de-allocated 47 coal blocks. Out of the 47 de-blocks, 2 blocks were allocated again, 3 blocks were assigned to Coal India Limited and in respect of 5 blocks de-allocation letters were withdrawn. No decision has been taken regarding allocation/auction of other coal blocks which have been de-allocated.

Price pooling of imported and domestic coal

1403. SHRI M.P. ACHUTHAN:

SHRI D. RAJA:

Will the Minister of COAL be pleased to state:

(a) whether Government is considering a proposal for price pooling of domestic and imported coal for supplying to power plants in the country,

(b) if so, the details thereof; and

(c) what would be its impact on the unit prices of electricity produced by such power plants?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) to (c) Government has approved in principle certain guidelines with regard to the concept of pooling of price of imported coal and that of domestic coal. The specific capacities/quantities are being worked out. The

impact on the unit prices of electricity would be dependent on various factors, like quantity, quality and price of imported coal and the quantity of indigenous coal that would be brought under the price pooling mechanism.

Depleting coal deposits

1404. SHRI RAMA CHANDRA KHUNTIA: Will the MINISTER OF COAL be pleased to state :

- (a) the coal deposit in the country, State-wise;
- (b) whether Government is aware of the fact that the way the coal deposit is being exploited and used for thermal power, there would be no coal left in the country after fifty years;
- (c) if so, what is the prospective future plan of Government for fifty years hence when all the coal would be totally exploited; and
- (d) whether Central Mine Planning and Design Institute (CMPDI) or any other organization has been entrusted to start work on such type of prospective planning?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) As per the latest National Inventory on Indian Coal Resources published by Geological Survey of India, as on 01.04.2012, the total coal resources assessed in the country are about 293.497 Billion Tonnes. The State-wise details are given below:

(Million Tonnes)		
Sl. No	State	Estimated Resources
1	2	3
1	Andhra Pradesh	22154.86
2	Assam	513.31
3	Bihar	160.00
5	Jharkhand	80356.20
6	Madhya Pradesh	24376.26